

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**O.A. No. 060/00576/2018 Date of decision: 17.05.2018**

...  
**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

...

Harminder Pal Singh Bhatia son of Sh. M.S. Bhatia, aged 58 years, working as Laboratory Assistant in the office of Senior Divisional Mechanical Engineer, Diesel Shed, Northern Railway, Ludhiana.

**...APPLICANT**

**Argued by :** Sh. K.B. Sharma, Advocate.

**VERSUS**

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur.
3. Senior Divisional Personnel Officer, Northern Railway, Ferozepur Division, Ferozepur.

**...RESPONDENTS**

**ORDER (ORAL)**

...

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 12.09.2015 (Annexure A-4/A), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record, with his valuable help, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side during the course of further consideration, the main Original Application (O.A.) is

disposed of with the direction to the Senior Divisional Personnel Officer, Northern Railway, Ferozepur (Respondent no.3), to consider and decide the indicated representation of the applicant by passing a reasoned & speaking order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

Copy **dasti**.

**(JUSTICE M.S. SULLAR)  
MEMBER (J)**

**Dated: 17.05.2018**

'KR'

